

RAJYA SABHA

Friday, 19th December, 1958

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

REFERENCE TO ALLEGED PRESENCE OF POLICEMEN WITHIN THE PRECINCTS OF PARLIAMENT HOUSE

SHRI' BHUPESH GUPTA (West Bengal): Sir, before you take up the business of the House I wish to draw your attention to a particular matter.

In the precincts of Parliament House I find policemen and all that. I do not know whether they have been brought in with your order or with your permission and whether you had been consulted in the matter. The normal practice is that such a thing is never allowed without the sanction of the Chairman or the Speaker. Sir, democracy will be morally and politically subverted if this method of introduction of the police force within the precincts of Parliament goes on in this manner. We have a right to go and meet the demonstrators who are waiting there overnight. Nobody should intervene. I hope you will look into this matter and consider this thing and find out under whose authority the police are there. I take serious exception to this.

MR. CHAIRMAN: They are not within the Parliament House. They are outside.

SHRI BHUPESH GUPTA: The Minister for Home Affairs is there. He should say something^

SHRI D. A. MIRZA (Madras): I want to know whether the hon. Member is clearing out of the House in protest.

MR. CHAIRMAN: Shri Gopala Reddi.

99 R.S.D.—L

PAPER LAID ON THE TABLE

APPROPRIATION ACCOUNTS (CIVIL) INCLUDING PROFORMA COMMERCIAL ACCOUNTS)—1956-57 AND THE AUDIT REPORT, 1958

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI) : Sir, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts (Civil) — (including *proforma* Commercial Accounts)— 1956-57 and the Audit Report, 1958. [Placed in Library. See No. LT-1149/58.]

ANNOUNCEMENT RE ALLOTMENT OF TIME FOR CONSIDERATION OF APPROPRIATION (No. 5) BILL, 1958*

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Appropriation (No. 5) Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MESSAGE FROM THE LOK SABHA

THE DELHI RENT CONTROL BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Delhi Rent Control Bill, 1958, as passed by Lok Sabha at its sitting held on the 17th December, 1958."

Sir, I lay the Bill on the Table.